

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

EXCISE APPEAL NO. 53872 OF 2018

[Arising out of the Order-in-Appeal No. UDS-EXCUS-000-COM-0038-2018-19 dated 30/08/2018 passed by The Commissioner, Central Goods, Excise & Service Tax, Udaipur.]

M/s Mangalam Cement Ltd.,
P.O. Aditya Nagar, Morak,
Distt. Kota.

Appellant

VERSUS

**The Commissioner, Central Goods,
Excise & Service Tax,**
142-B, Hiran Magri, Sector – 11,
Udaipur.

Respondent

APPEARANCE

Ms. Sukriti Das and Shri S.C. Vaidyanathan, Advocates – for the appellant.

Shri Bhagwat Dayal, Authorized Representative (DR) – for the Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION : 17.10.2025

JUSTICE DILIP GUPTA

Appeal is allowed. For order see order of date in Excise Appeal No. 51444 of 2018.

(Dictated and pronounced in open court.)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)